

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD.

Original Application No. 479/2000

Allahabad This The 5th Day Of May, 2000.

CORAM:

Hon'ble Mr. S.Biswas, A.M.

Smt. Mamata Dhingra aged about 37 years wife of
Shri Suresh Dhingra resident of 671, Masihaganj,
Sipri Bwzar, Jhansi.

....Applicant

(by Adv: Sri M.P.Gupta)

Versus.

1- The Union Of India, through the Kendriya
Vidyalaya Sangthan through the Commissioner,
18, Institutional Area, Saheed Jeet Singh
Marg, New Delhi.

2- The Assistant Commissioner, Kendriya Vidyalaya
Sangthan, Regional Office, Bhopal (M.P.)

...Respondents

(2)

O - R - D - E - R -

1- Sri M.P. Gupta, counsel for the applicant present. The applicant's prayer is that the transfer of the applicant from Jhansi to Shivpuri be quashed and respondent 1 & 2 be directed to decide the representation of applicant dated 6-4-2000 pending in the matter before them.

2- The O.A. is disposed of with the directions that this representation ^{is} at 6-4-2000. Charge should be considered and decided by Respondent 3 & 2 by issue of speaking order within 4 weeks of receipt of the order. The applicant will be ^{given} liberty to file any fresh O.A. within 10 days. If the representation is not decided on merits.

S.B.S.
A.M.

A.A./